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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 80/2026 & CM APPL. 6824/2026, CM APPL. 6825/2026
PR. COMMISSIONER OF INCOME TAX, CENTRAL-1,
DELHI

.....Appellant

Through: Mr. Puneet Rai, SSC with Mr.
Ashvini Kr. JSC.

versus

PATANJALI AYURVED LIMITED

.....Respondent

Through: Mr. Vaibhav Kulkarni and Mr. Yash
Nagar, Advocates.

77

+ ITA 81/2026 & CM APPL. 6843/2026, CM APPL. 6844/2026
PR. COMMISSIONER OF INCOME TAX,
CENTRAL-1, DELHI

.....Appellant

Through: Mr. Puneet Rai, SSC with Mr.
Ashvini Kr. JSC.

versus

PATANJALI AYURVED LIMITED

.....Respondent

Through: Mr. Vaibhav Kulkarni and Mr. Yash
Nagar, Advocates.

79

+ ITA 83/2026 & CM APPL. 6922/2026, CM APPL. 6923/2026
PR. COMMISSIONER OF INCOME TAX,
CENTRAL-1, DELHI

.....Appellant

Through: Mr. Puneet Rai, SSC with Mr.
Ashvini Kr. JSC.

versus

PATANJALI AYURVED LIMITED

.....Respondent

Through: Mr. Vaibhav Kulkarni and Mr. Yash
Nagar, Advocates.



CORAM:
HON'BLE MR. JUSTICE DINESH MEHTA
HON'BLE MR. JUSTICE VINOD KUMAR

ORDER

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02.02.2026

CM APPL. 6825/2026 (for delay) in ITA 80/2026

CM APPL. 6844/2026 (for delay) in ITA 81/2026

CM APPL. 6923/2026 (for delay) in ITA 83/2026

1. The instant applications have been filed seeking condonation of 21 days' delay in filing the appeal.
2. For the reasons stated in the applications, the delay of 21 days in filing the appeals is condoned.
3. Applications stand allowed.

ITA 80/2026 & CM APPL. 6824/2026

ITA 81/2026 & CM APPL. 6843/2026

ITA 83/2026 & CM APPL. 6922/2026

4. Mr. Puneet Rai, learned Senior Standing Counsel pointed out various discrepancies in the order passed by the Tribunal.
5. Issue notice. Mr. Vaibhav Kulkarni, learned counsel for the respondent accepts the same.
6. Learned counsel for the respondent prays for and is granted four weeks' time to go through the certified/original copy of the order and complete instructions.
7. List these cases on 16.04.2026.

DINESH MEHTA, J.

VINOD KUMAR, J.

FEBRUARY 2, 2026/MR